CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



Date of order: 18.8.2016

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

No. M.A. 231 of 2012

SWAPAN ROY

M.A. 350/00215/2015

· VS.

O.A. 480 OF 2012

UNION OF INDIA & ORS. (OFB)

No. M.A. 232 of 2012 M.A. 350/00213/2015 RAM PROSAD GHOSH

VS.

O.A. 481 OF 2012

UNION OF INDIA & ORS. (OFB)

No. M.A. 251 of 2012 M.A. 350/00214/2015 ASHOK BHATTACHARJEE

VS.

O.A. 532 OF 2012

UNION OF INDIA & ORS. (Defence)

No. M.A. 350/00216/2015 O.A. 1608 OF 2013 KALYANI BHATTACHARJEE & ORS.

VS

UNION OF INDIA & ORS. (Defence)

For the Applicants

Mr. P. Mukherjee, Counsel

For the Respondents

Mr. P. Goswami, Counsel (in O.A. 480 of 2012 & O.A. 481 of 2012)

Mr. M.K. Ghara, Counsel (in O.A. 481 of 2012)

Mr. S. Paul, Counsel (In O.A. 532 of 2012 & O.A. 1608 of 2012)

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Keeping the limitation point open this M.A.s seeking amendment in

order to incorporate the prayer in regard to quashing of SRO. 4203 is

allowed.

- 2. The applicant is directed to file amendment applications within a period of 4 weeks from the date of receipt of a copy of this order.
- The respondents are directed to give complete copies of the reply to the Ld. Counsel for the applicant.
- 4. The M.A.s seeking amendment are thus disposed of.
- 5. List this O.A.s along with M.A. seeking condonation of delay on

7.11.2016.

(Jaya Das Gupta)

MEMBER(A)

(Bidisha Banerjee)
MEMBER(J)

SP